GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Social Welfare Department – Public Services - Policy of providing Rule of Reservation in Promotions in favour of SCs/STs - Modification - Orders – Issued.

SOCIAL WELFARE (SW.ROR1) DEPARTMENT

G.O.Ms.No.16

Dated: 17th February, 2005. Read the following:-

- 1. G.O.Ms.No.5, SW(ROR1) Dept., dated: 14-2-2003.
- 2. G.O.Ms.No.21, SW(ROR1)Dept., dated: 18-3-2003.
- 3. G.O.Ms.No.123, GA(Ser.D) Dept., dated: 19-4-2003
- 4. G.O.Ms.No.2, SW(ROR1)Dept., dated: 9-1-2004.
- 5. G.O.Ms.No.76, SW(ROR1) Dept., dated:19-10-2004.
- Hon'ble Supreme Court Judgement dated:5-11-2004 in Civil Appeal Nos.6758/2000, 6934/2000, 7344/2000 and 3442/2001, filed by Dr.E.V.Chinnaiah & others Vs. State of A.P.
- 7. G.O.Ms.No.91, SW (CV1)Dept., dated:23-12-2004.

ORDER:

In the G.O.first read above, the State Government have ordered for implementation of Rule of Reservation in promotion to ensure adequate representation of Scheduled Castes and Scheduled Tribes, to the extent of 15% and 6% respectively in all categories of posts in all Departments, with effect from 14.2.2003. In the G.O. second read above, necessary guidelines have been issued, and in the G.O. third read above, the Andhra Pradesh State and Sub-ordinate Service Rules have been amended to give effective to the policy of Rule of Reservation in promotions in respect of Scheduled Castes and Scheduled Tribes. In the G.O. fourth read above, detailed guidelines were issued for implementing the Rule of Reservation in promotions, inter alia prescribing a roster of 100 points earmarking roster points as per categorization of Scheduled Castes.

- 2. In view of the Hon'ble Supreme Court's Judgement dated. 5-11-2004, orders have been issued in G.O. seventh read above, cancelling the rules issued in G.O.Ms.No. 47, Social Welfare (CV1) Dept., dated: 31-5-2000, in which reservation in public appointments or posts and admissions to Educational Institutions to Scheduled Castes was provided based on A,B,C,D groups.
- 3. Consequent to the issue of orders in G.O.Ms.No.91, Social Welfare (CV1) Dept., dated.23-12-2004, the orders issued in G.O.Ms.Nos.5, Social Welfare (ROR1)Dept. dated: 14-2-2003, G.O.Ms.No.21, Social Welfare (ROR1)Dept., dated: 18-3-2003 and G.O.Ms.No.2, Social Welfare (ROR1)Dept., dated: 9-1-2004, read above are hereby modified to the extent of Reservation in promotions based on A,B,C,D groups Scheduled Castes. In other words, there shall be no categorization among Scheduled Castes.

4. The other conditions/ guidelines for implementation of Rule of Reservation in Promotions for Scheduled Castes /Scheduled Tribes shall remain unchanged and be followed accordingly, while implementing the Rule of Reservation in promotions for Scheduled Castes and Scheduled Tribes.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

MOHAN KANDA CHIEF SECRETARY TO GOVERNMENT

To

All Departments of Secretariat, A.P., Hyderabad

All Heads of Departments.

All District Collectors.

The Secretary, A.P.Public Service Commission, A.P., Hyderabad.

The Registrar, A.P.High Court, Hyderabad.

The Registrar, Andhra Pradesh Administrative Tribunal, A.P., Hyderabad.

All Registrars of all Universities in the State.

The Commissioner of Printing and Stationery, A.P., Hyderabad (with a request to print and furnish 400 copies)

- P.S. to Chief Secretary to Government.
- P.S. to Secretary to Government (Ser.), General Administration Dept..
- P.S. to Secretary to Government, Law Department.
- P.S. to Principal Secretary to Government, Social Welfare Department.
- P.S. to Secretary to Government (TW), Social Welfare Dept.
- P.S. to Principal Secretary to C.M.
- P.S. to Special Secretary to C.M., A.P., Hyderabad.
- P.S. to Minister for Social Welfare, A.P., Hyderabad.
- P.S. to Minister for Tribal Welfare, A.P., Hyderabad.

All Sections in Social Welfare Department.

Copy to Law(J) Dept.

// FORWARDED BY ORDER //

SECTION OFFICER